O.A. No.921/2005

Order Dated 17.01.2008

Coram: Hon'ble Shri C.R. Mohapatra, Member(A)

Neither the applicant nor his Counsel appears. Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel appears for the Respondents and submits that the applicant has already been allowed to join at his place of posting under Bilaspur Sub-circle of Raipur Circle vide order dated 28.12.05 (Annexure-R/1). It has also been decided vide Annexure-R/1 that all the 03 temporary status workers including the applicant will be allocated to Raipur Circle and will remain under the establishment of S.A. of Raipur Circle. The applicant had sought the following 02 relief(s):-

- 1. To direct the respondents to accept the joining report of the applicant contained in Annexure-3 and allow him to resume duties with all consequential service and financial benefits.
- To direct the Respondents to take a final decision regarding deployment of the applicant in pursuance of the order contained in Annexure-2.
- 2. The Annexure R/1 and Paragraph 07 of the Counter reveals that both the reliefs have been granted by the concerned authorities.
- 3. In view of this, the O.A has become infractuous and hence dismissed. No order as to cost.

MEMBER (A)